

- (xiv) Allowed import of raw sugar under Advance Authorization Scheme by sugar mills (at zero duty) upto 30.9.2009 (notified on 17.2.2009 and 2.3.2009).
- (xv) Allowed import of raw sugar at zero duty under O.G.L. upto 1.8.2009 by sugar mills (notified on 17.4.2009).
- (xvi) Allowed import of white/refined sugar by STC/MMTC/PEC and NAFED upto 1 million tonnes by 1.8.2009 under O.G.L. at zero duty (notified on 17.4.2009).
- (xvii) Levy obligation was removed in respect of all imported raw sugar and white/refined sugar.
- (xviii) Released 6 lakh tonnes of additional non levy sugar for April-June, 2009 Quarter taking the total release to 60 lakh tonnes against 50 lakh tonnes in corresponding Quarter in 2008 and 50 lakh tonnes in January-March, 2009.
- (xix) The availability of non-levy sugar for April'09 including the additional quota released stood at 22 lac tons against 17 lacs for March, 2009 and 17 lac tons for April, 2008. For the month of May, 2009, release of non-levy sugar including additional quota released stood at 21 lac tons as against 17.5 lac tons for May, 2008. For the month of June, 2009, the release of non-levy sugar stands at 16 lac tons as against release of 13.5 lac tons for June, 2008. Besides about 1 lac ton of raw sugar imported and reprocessed by sugar mills have been released during the month of June, 2009.

**(B) Medium Term Measures:**

In the medium term, Government has taken initiatives such as Integrated Scheme of Oilseeds, Pulses, Oil Palm and Maize (ISOPOM), National Food Security Mission (NFSM) and Rashtriya Krishi Vikas Yojana (RKVY) to improve production and productivity in agriculture.

**Farm products suspended from futures trade**

2304. SHRI R.C. SINGH:  
 SHRI NANDAMURI HARIKRISHNA:  
 SHRI M.V. MYSURA REDDY:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the details of farm products suspended from futures trade in 2006 and 2007;
- (b) the details of farm products suspended from futures trade since March, 2008;
- (c) whether it is a fact that the Forward Markets Commission is not in favour of suspending farm items like potato, soya oil, rubber and chana from futures trade; and
- (d) if so, the reasons therefor?

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): (a) Details of farm products suspended from futures trade in the financial year 2006-2007 are as follows:—

Sl. No.	Commodity	Date of suspension of futures trading	Date of Revocation of suspension	Date of resumption of trading
1.	Tur and Urad	23rd January, 2007	—	—
2.	Rice	27th February, 2007	—	—
3.	Wheat	27th February, 2007	15th May, 2009	21st May, 2009

(b) Details of farm products suspended from futures trade since March, 2008 are as follows:—

Sl. No.	Commodity	Date of suspension of futures trading	Date of Revocation of suspension	Date of resumption of trading
1	Chana, Soy oil, Rubber and Potato	7th May, 2008	30th November, 2008	4th December, 2008
2	Sugar	26.05.2009 till 31.12.2009	—	—

(c) The decision of suspension of futures trading in above commodities was made by Forward Markets Commission as an abundant caution so that the perceived inflationary expectations are contained. While making this decision, it took into account different factors like production, international scenario etc. which impact on such expectation.

(d) In view of (C) above question does not arise.

**Antyodaya Anna Yojana**

2305. DR. T. SUBBARAMI REDDY:  
SHRI JESUDASU SEELAM:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Government has to spend about Rs. 13,500 crores less on food subsidy to implement Rs. 3/- per kg. rice or wheat scheme, as a large section of people above poverty line are unlikely to get cheaper foodgrains;

(b) if so, whether it is estimated that subsidy bill would be around Rs. 29,000 crores to cover 6.5 crore BPL families if they are given 25 kg. of rice or wheat each month @ Rs. 3/- per kg.;